

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/316/2018/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 28.12.2021

:: ENQUIRY REPORT ::**:: Present ::****(PUSHPAVATHI.V)****Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Enquiry against Sri.E.G.Shivaraj,
Panchayath development officer, Mattihalli
Grama panchayath, Kasaba Hobli, Tiptur
Taluk, Tumkur District- Reg.

Ref: 1. G.O.No. GraAPa 852 GraPamKa 2017 dated
22.12.2017.

2. Nomination Order No: UPLOK-2/DE/316/2018/ARE-
9 Bangalore dated: 6.7.2018 of Hon'ble
Upalokayukta-2

* * * * @ * * * *

This Departmental Enquiry is initiated against
Sri.E.G.Shivaraj, Panchayath development officer, Mattihalli
Grama panchayath, Kasaba Hobli, Tiptur Taluk, Tumkur
District (hereinafter referred to as the Delinquent Government
Official for short "DGO").

2. In pursuance of the Government Order cited above at
reference No.2, Hon'ble Upalokayukta vide order dated
6.7.2018 cited above at reference No.2 has nominated
Additional Registrar of Enquiries-9 (in short ARE-9) to issue

2
28.12.2021

Articles of charges and to conduct the inquiry against the aforesaid DGO.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGO is as under :

ANNEXURE-I
CHARGE

2) ಆಸನೌ ಆದ ನೀವು -

1) ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಮುಖ್ಯ ಆಡಳಿತಾಧಿಕಾರಿಯಾಗಿದ್ದು ದಿ.13.2.2017ರಂದು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಅನುಮೋದನೆ ಪಡೆದಿರುತ್ತೀರಿ, ಆದರೆ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಕ್ರಿಯಾ ಯೋಜನೆಯ ಅನುಮೋದನೆಯಾದ ನಂತರ ವೆಚ್ಚಮಾಡಬೇಕಾಗಿದ್ದು, ಆದರೆ ಕಂಪ್ಯೂಟರ್‌ನ್ನು ಮಂಜೂರಾತಿಗೆ ಮುನ್ನವೇ ಖರೀದಿಸಿದ್ದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

2) ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಛೇರಿಗೆ ವೈರಿಂಗ್, ಯುಪಿಎಸ್ ಬೋರ್ಡ್ ಖರೀದಿಗಳಿಗೆ ಹಣ ವ್ಯಯಿಸಿದ್ದು, ಆದರೆ ತಾಂತ್ರಿಕ ನಿಪುಣರಿಂದ ಅಂದಾಜು ಪಟ್ಟಿ ಮಾಡಿಸಿರುವುದಿಲ್ಲ. ಇವುಗಳಿಗೆ ರೂ.19787/- ಗಳ ಬಿಲ್ಲನ್ನು ಮಾಡಿದ್ದು, ಆದರೆ ಕೊಟೇಷನ್‌ಗಳು ಇರುವುದಿಲ್ಲ.

3) ಗ್ರಾಮ ಪಂಚಾಯತಿ ಮೀಟಿಂಗ್ ಹಾಲ್, ಸದಸ್ಯರ ಮೀಟಿಂಗ್ ಹಾಲ್‌ಗೆ ರೂ.29,700/- ಗಳನ್ನು ವೆಚ್ಚ ಮಾಡಿದ್ದು, ಆದರೆ ಅಂದಾಜು ಪಟ್ಟಿ ಇರುವುದಿಲ್ಲ, ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಹಾಗೂ ಆಡಳಿತ ಮಂಜೂರಾತಿ ಇರುವುದಿಲ್ಲ. ಇವುಗಳಿಗೆ ಹಣ ಸಂದಾಯ ರಸೀದಿಗಳನ್ನು

28.12.2017

ಮಾತ್ರ ಪಡೆಯಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಈ ವರದಿಯಲ್ಲಿ ಆಸನೌ ಆದ ನೀವು ನಿಯಮಬದ್ಧವಾಗಿ ಹಣ ಖರ್ಚು ಮಾಡಿರುವುದಿಲ್ಲ ಹಾಗೂ ಅದಕ್ಕೆ ತಕ್ಕಂತೆ ಕೊಟೀಷನ್, ರಸೀದಿಗಳನ್ನು ನೀಡಿರುವುದಿಲ್ಲ.

4) ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಮುಖ್ಯ ಆಡಳಿತಾಧಿಕಾರಿಗಳಾಗಿದ್ದು, ಅಲ್ಲಿ ಯಾವುದೇ ವಸ್ತುವಿನ ಖರೀದಿಗೆ ವೆಚ್ಚ ಮಾಡಬೇಕಾದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಕ್ರಿಯಾ ಯೋಜನೆ ತಯಾರಿಸಿ, ಅದಕ್ಕೆ ಆಡಳಿತಾತ್ಮಕ ಮತ್ತು ತಾಂತ್ರಿಕ ಅನುಮತಿ ಪಡೆದು, ಅದಕ್ಕೆ ಬೇಕಾಗುವ ಅಧಿಕೃತ ಡೀಲರ್‌ಗಳಿಂದಲೇ ಕೊಟೀಷನ್, ಹಾಗೂ ರಸೀದಿಗಳನ್ನು ಪಡೆಯಬೇಕಾಗುತ್ತದೆ. ಆನಂತರ ವಾರ್ಷಿಕ ಆಡಿಟ್ ವೇಳೆಯಲ್ಲಿ ಇವುಗಳು ಸರಿಯಾಗಿವೆ ಎಂಬ ಬಗ್ಗೆ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯಿಂದ ಅನುಮೋದನೆ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ. ಆದರೆ ಆಸನೌ ಆದ ನೀವು ಈ ಯಾವ ನಿಯಮಗಳನ್ನೂ ಪಾಲಿಸದೆ, ಕೇವಲ ಪಂಚಾಯತಿ ಹಣವನ್ನು ವೆಚ್ಚ ಮಾಡಿ ಕೆಲವು ರಸೀದಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಆದರೆ ನಿಯಮಾನುಸಾರ ಯಾವ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಆಸನೌ ಆದ ನೀವು ಪಂಚಾಯತಿ ಹಣವನ್ನು ಸರಿಯಾಗಿ ಉಪಯೋಗಿಸದೆ, ಹಾಗೂ ಅದಕ್ಕೆ ಸಮರ್ಪಕವಾದ ದಾಖಲೆಗಳನ್ನು ಇಡದೆ ಕರ್ತವ್ಯತೋಪವೆಸಗಿದ್ದೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯತೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE-2

STATEMENT OF IMPURATIONS OF MISCONDUCT

3) ಶ್ರೀ. ಉದಯಕುಮಾರ್, ಮತ್ತಿಹಳ್ಳಿಯ ನಿವಾಸಿ, ತಿಪಟೂರು ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಶ್ರೀ. ಇ.ಜಿ.ಶಿವರಾಜ್, ಪಿಡಿಒ, ಮತ್ತಿಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯತಿ, ತಿಪಟೂರು ತಾಲ್ಲೂಕು, ತುಮಕೂರು

28-12-2017

ಜಿಲ್ಲೆ, ರವರ ವಿರುದ್ಧ ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.

4) ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತಿಪಟೂರು ತಾಲ್ಲೂಕು ಮತ್ತಿಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯತಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿರುವ ಆಸನೌ ರವರಿಗೆ ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2000 ಅಡಿಯಲ್ಲಿ ಕೆಲವು ಮಾಹಿತಿಗಳನ್ನು ಕೋರಿ ದೂರುದಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಆದರೆ ಕೇಳಿದ ಮಾಹಿತಿಯನ್ನು ಪೂರ್ಣ ಒದಗಿಸದೆ ಅರ್ಧಂಬರ್ಧ ಮಾಹಿತಿ ನೀಡಿರುತ್ತಾರೆ. ಆಸನೌ ರವರು ನೀಡಿದ ಮಾಹಿತಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಪಂಚಾಯತಿಯಿಂದ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಆಸನೌ ರವರು ಪಂಚಾಯತಿಗೆ ಗಣಕ ಯಂತ್ರ ಖರೀದಿ ಮಾಡಿರುವುದು, ಪಂಚಾಯತಿ ಕಟ್ಟಡಕ್ಕೆ ವೈರಿಂಗ್ ಮಾಡಿರುವುದು, ಮೀಟಿಂಗ್ ಹಾಲ್‌ಗೆ ಟೇಬಲ್ ಮಾಡಿರುವುದು, ಈ-ಸ್ವತ್ತು ಖಾತೆದಾರರಿಗೆ ಬೇರೆಯವರ ರಸೀದಿ ಹಾಕಿಕೊಟ್ಟಿರುವುದು ಇತ್ಯಾದಿ ಮಾಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಈ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿ ಎದುರುದಾರರ ವಿರುದ್ಧ ಸೂಕ್ತಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು, ಕೋರಿ ದೂರು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

5) ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ದಿ.13.2.2017ರಂದು ನಡೆದ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಾಮಾನ್ಯ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಕ್ರಿಯಾ ಯೋಜನೆ ತಯಾರಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರೇ ನಿಯಮಾನುಸಾರ ಕಂಪ್ಯೂಟರ್ ಖರೀದಿಸಿದ್ದು, ಅದರಲ್ಲಿ ಆಸನೌ ರವರ ಪಾತ್ರವಿರುವುದಿಲ್ಲ. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಛೇರಿಗೆ ಯುಪಿಎಸ್ ರಿಪೇರಿ, ಪ್ಲಾಸ್ಟಿಕ್ ಬೋರ್ಡ್ ರಿಪೇರಿ, ಇದು ಸಹ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರೇ ಖರೀದಿಸಿದ್ದು ಆಸನೌ ರವರು ಖರೀದಿಸಿರುವುದಿಲ್ಲ. ಮೀಟಿಂಗ್ ಹಾಲ್ ಟೇಬಲ್, ಕೂಲಿ ಬಾಬು ನೀಡಿರುವುದು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಾಮಾನ್ಯ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ ಅಧ್ಯಕ್ಷರೇ ಕ್ರಮವಹಿಸಿರುತ್ತಾರೆ. ಆಸನೌ ರವರು ಯಾವುದೇ ರೀತಿ ಮನಸೋ ಇಚ್ಛೆ ರಸೀದಿಗಳನ್ನು ಹಾಕಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ಕೇಳಿಕೊಂಡಿದ್ದಾರೆ.

6) ದೂರುದಾರರು ತಮ್ಮ ಪ್ರಶ್ನೋತ್ತರದಲ್ಲಿ ದೂರಿನ ಅಂಶಗಳನ್ನು ಪುನರುಚ್ಚರಿಸಿರುತ್ತಾರೆ.

28.12.2017

7) ದೂರುದಾರರು ಸಲ್ಲಿಸಿದ ದೂರು, ಆಕ್ಷೇಪಣೆ, ಪ್ರತ್ಯುತ್ತರ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಖರೀದಿಸಿದ ಕಂಪ್ಯೂಟರ್, ಯುಪಿಎಸ್, ಪ್ಲಾಸ್ಟಿಕ್ ಬೋರ್ಡ್, ಮೀಟಿಂಗ್ ಹಾಲ್ ಟೇಬಲ್ ಮತ್ತು ಕೂಲಿ ಬಾಬು ಇತ್ಯಾದಿಗಳು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಾಮಾನ್ಯ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ ಅಧ್ಯಕ್ಷರೇ ಖರೀದಿಸಿರುತ್ತಾರೆಂದು ಆಸನೌ ರವರು ತಿಳಿಸಿರುತ್ತಾರೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಾಮಾನ್ಯ ಸಭೆಯ ಠರಾವು ನಕಲನ್ನು ಹಾಗೂ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಖರೀದಿಸಿದ ಬಿಲ್ಗಳನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಇವೆಲ್ಲವುಗಳಿಗೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರು ಹಾಗೂ ಆಸನೌ ಆದ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳ ಸಹಿಗಳು ಇರುತ್ತವೆ. ಆದರೆ ಆಸನೌ ರವರು ತಾವು ಇದಕ್ಕೆ ಜವಾಬ್ದಾರರಲ್ಲ, ಕೇವಲ ಅಧ್ಯಕ್ಷರು ಮಾತ್ರ ಜವಾಬ್ದಾರಿಯೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

8) ಆಸನೌ ರವರು ಹಾಜರುಪಡಿಸಿದ ರಸೀದಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಕೆಲವೊಂದು ಅಧಿಕೃತ ರಸೀದಿಗಳು ಇರುವುದಿಲ್ಲ. ಕೆಲವು ರಸೀದಿಗಳು ಮಾತ್ರ ಅಧಿಕೃತವೆಂದು ಕಂಡುಬರುತ್ತವೆ. ಈಗಾಗಲೇ ಈ ಬಗ್ಗೆ ತುಮಕೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಗೆ ದೂರು ಬಂದ ಕಾರಣ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ತಿಪಟೂರು ಅವರು ಈ ಬಗ್ಗೆ ಪರಿಶೀಲನಾ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು ಅದನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ದಿ.13.2.2017ರಂದು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಅನುಮೋದನೆ ಪಡೆದಿರುತ್ತಾರೆ, ಆದರೆ 14ನೇ ಹಣಕಾಸು ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಕ್ರಿಯಾ ಯೋಜನೆಯ ಅನುಮೋದನೆಯಾದ ನಂತರ ವೆಚ್ಚಮಾಡಬೇಕಾಗಿದ್ದು, ಆದರೆ ಕಂಪ್ಯೂಟರ್‌ನ್ನು ಮಂಜೂರಾತಿಗೆ ಮುನ್ನವೇ ಖರೀದಿಸಿದ್ದು ಕಂಡುಬರುತ್ತದೆಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಛೇರಿಗೆ ವೈರಿಂಗ್, ಯುಪಿಎಸ್ ಬೋರ್ಡ್ ಖರೀದಿ, ಗಳಿಗೆ ಹಣ ವ್ಯಯಿಸಿದ್ದು, ಆದರೆ ತಾಂತ್ರಿಕ ನಿಪುಣರಿಂದ ಅಂದಾಜು ಪಟ್ಟಿ ಮಾಡಿಸಿರುವುದಿಲ್ಲ. ಇವುಗಳಿಗೆ ರೂ.19787/- ಗಳ ಬಿಲ್ಲನ್ನು ಮಾಡಿದ್ದು, ಆದರೆ ಕೊಟೇಷನ್‌ಗಳು ಇರುವುದಿಲ್ಲ.

9) ಗ್ರಾಮ ಪಂಚಾಯತಿ ಮೀಟಿಂಗ್ ಹಾಲ್, ಸದಸ್ಯರ ಮೀಟಿಂಗ್ ಹಾಲ್‌ಗೆ ರೂ.29,700/- ಗಳನ್ನು ವೆಚ್ಚ ಮಾಡಿದ್ದು, ಆದರೆ ಅಂದಾಜು ಪಟ್ಟಿ ಇರುವುದಿಲ್ಲ, ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಹಾಗೂ ಆಡಳಿತ ಮಂಜೂರಾತಿ ಇರುವುದಿಲ್ಲ. ಇವುಗಳಿಗೆ ಹಣ ಸಂದಾಯ ರಸೀದಿಗಳನ್ನು ಮಾತ್ರ ಪಡೆಯಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಒಟ್ಟಾರೆಯಾಗಿ ಈ ವರದಿಯಲ್ಲಿ ಆಸನೌ ರವರು

28.12.2017

ನಿಯಮಬದ್ಧವಾಗಿ ಹಣ ಖರ್ಚು ಮಾಡಿರುವುದಿಲ್ಲ ಹಾಗೂ ಅದಕ್ಕೆ ತಕ್ಕಂತೆ ಕೊಟೀಷನ್, ರಸೀದಿಗಳನ್ನು ನೀಡಿರುವುದಿಲ್ಲವೆಂದು ಉಲ್ಲೇಖಿಸಿರುತ್ತಾರೆ.

10) ಆಸನೌ ರವರು ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಮುಖ್ಯ ಆಡಳಿತಾಧಿಕಾರಿಗಳಾಗಿದ್ದು, ಅಲ್ಲಿ ಯಾವುದೇ ವಸ್ತುವಿನ ಖರೀದಿಗೆ ವೆಚ್ಚ ಮಾಡಬೇಕಾದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಕ್ರಿಯಾ ಯೋಜನೆ ತಯಾರಿಸಿ, ಅದಕ್ಕೆ ಆಡಳಿತಾತ್ಮಕ ಮತ್ತು ತಾಂತ್ರಿಕ ಅನುಮತಿ ಪಡೆದು, ಅದಕ್ಕೆ ಬೇಕಾಗುವ ಅಧಿಕೃತ ಡೀಲರ್‌ಗಳಿಂದಲೇ ಕೊಟೀಷನ್, ಹಾಗೂ ರಸೀದಿಗಳನ್ನು ಪಡೆಯಬೇಕಾಗುತ್ತದೆ. ಆನಂತರ ವಾರ್ಷಿಕ ಆಡಿಟ್ ವೇಳೆಯಲ್ಲಿ ಇವುಗಳು ಸರಿಯಾಗಿವೆ ಎಂಬ ಬಗ್ಗೆ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯಿಂದ ಅನುಮೋದನೆ ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ. ಆದರೆ ಆಸನೌ ರವರು ಈ ಯಾವ ನಿಯಮಗಳನ್ನೂ ಪಾಲಿಸದೆ, ಕೇವಲ ಪಂಚಾಯತಿ ಹಣವನ್ನು ವೆಚ್ಚ ಮಾಡಿ ಕೆಲವು ರಸೀದಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಆದರೆ ನಿಯಮಾನುಸಾರ ಯಾವ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲವೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಈಗಾಗಲೇ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯಿಂದಲೇ ತನಿಖೆ ನಡೆದಾಗ ಆಸನೌ ರವರು ಕ್ರಮಬದ್ಧವಾಗಿ ಖರ್ಚು-ವೆಚ್ಚ ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲವೆಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಆಸನೌ ರವರು ಪಂಚಾಯತಿ ಹಣವನ್ನು ಸರಿಯಾಗಿ ಉಪಯೋಗಿಸದೆ, ಹಾಗೂ ಅದಕ್ಕೆ ಸಮರ್ಪಕವಾದ ದಾಖಲೆಗಳನ್ನು ಇಡದೆ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

11) ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ

28.12.2018

ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

5. The Article of charge were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

6. DGO appeared on 12.9.2018 before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGO has been recorded and he pleaded not guilty and claimed for holding enquiry.

7. DGO filed written statement. In the said written statement, he has denied charges and statement of imputation. He has further stated that the Article of charge, the order of Government and order of Hon'ble Upalokayukta are not legal. No such power is vested in the Act. The DGO is falsely implicated. He has always maintained absolute integrity and devotion to duty during his tenure. Hence question of he committing an act which is unbecoming of Government servant and question of committing misconduct as enumerated under Rule 3 (1)(i) to (iii) of KCS Conduct Rule 1966 does not arise. Hence, prays to drop the case charges leveled against him.

8. The disciplinary authority has examined the complainant Sri.M.J.Uday Kumar, S/o Jayanna as PW -1 and scrutiny officer Sri.Mallikarjuna Kamathagi, S/o Eshwarappa as PW-2. They got marked documents at **Ex.P-1 to Ex.P6.**

9. The Second Oral Statement of DGO has been recorded, wherein he submitted that he has got evidence.

28.12.2018

10. Therefore, opportunity has been provided to him to lead evidence. In pursuance to the same, DGO has given evidence as DW-1 and got marked document at Ex.D-1.

11. Heard submission of PO. DGO has not filed written arguments. Perused the entire records. The only point that arises for my consideration is:

**Whether the Disciplinary Authority is able
to establish the charge framed against the
DGO ?**

My finding on the above point is in the **AFFIRMATIVE** for the following:

REASONS

12. The complainant (PW-1) has stated that he had complained against DGO alleging that he has not obtained approval to purchase computer, to get done wiring to grama panchayath, to purchase table to panchayath meeting hall, to give wages to labourers etc and that he has committed illegality in giving other's receipt to some other property owners and thereby has cheated the Government. He has further stated that after the DGO filed objections, he filed rejoinder. He identified complaint as Ex.P-1, Form No. 1 and 2 at Ex.P-2 and 3, documents enclosed to complaint at Ex.P-4. He has also identified objections of DGO and his documents at Ex.P-5 and 6. His rejoinder and enclosed documents at Ex.P-7 and 8.

13. During the cross examination, he has stated that after he obtained records under Right to Information Act, he

[Handwritten signature]
28.12.2017

found the mistakes, hence he gave complaint. He obtained documents under RTI Act after DGO was transferred from Mattihalli Grama panchayath. He has complained about purchase of computer and except that he has not made any other allegations. He cannot say what are the mistakes committed in purchasing of computer. He has not verified the proceedings of grama sabha. He admits Panchayath development officer is responsible for carrying out the work approved in general and special general body meetings of Grama Sabha. He further admits that amount of grama panchayath will be released through cheque of joint account of Panchayath development officer and the president of grama panchayath. He stated that after he obtained documents under RTI Act, he came to know that the date of purchase of computer and the date of payment made are different. He admits that this issue has been decided in general body meeting of grama sabha. He further admits that on the basis of complaint of villagers, he gave complaint. He further says that he did not visit office of grama panchayath and verified the records. He denied the suggestion that with wrong perception, he complained against DGO and has deposed false as per complaint.

14 PW-2 is the then ARLO-2 who has stated that he verified the complaint, objections, rejoinder and the report of Assistant Director, Tipatur Taluk Panchayath. The complainant had complained that DGO has purchased computer without obtaining technical and administrative approval. There was no estimation and quotation for purchase of UPS board and wiring done to grama panchayath

28.12.2017

office which amounts to Rs. 19,787/-. Further Rs. 29,700/- has been spent to grama panchayath meeting hall, without estimation, without calling quotation, without taking technical and administrative approval.

15 He has further stated that, the respondent had filed objections that, as per the decision taken in the general body meeting dated: 13.2.2017, under 14th finance scheme, the president himself had prepared kriya scheme, he had purchased computer and UPS board, the president himself had spent amount for getting table for meeting hall, for wiring and to disburse wages etc., he had no role in the above transaction and he has not issued receipts on his own.

16 Assistant Director Rural Development in Taluk Panchayath, Tiptur had submitted report that computer was purchased before taking approval, the DGO had not taken technical approval and not obtained estimation, for expenditure for wiring, purchasing UPS board etc, he had not taken quotation, there was no administrative and technical approval, no estimation for purchasing table to meeting halls. Hence, he filed report that DGO has spent money without following rules, without obtaining administrative and technical approval. He has not called quotations from authorized dealers, he has not obtained receipts.

17. During cross examination, it is suggested that the computer was purchased on urgency and later approval has been obtained in General body meeting. Same has been denied and specifically said it is not permissible under Law.

28.12.2017

18. Further suggestion that if the expenditure for wiring and UPS repair was below Rs. 5,000/- there was no need to call quotation, is denied specifically. It is further suggested that Rs. 19,787/- was not single bill, for which he has stated that to avoid taking approval, separate bills have been taken. It is suggested that he has deposed false. Same is denied.

19. It is further suggested that, since the expenditure for table is incurred on the decision of grama sabha, there was no necessity to obtain technical and administrative approval. Same is denied specifically.

20. It is further suggested that for all expenditure, receipts have been maintained. But same is denied. It is suggested that the report of Assistant Director is not correct. Same is denied. It is further denied that he has given false report on wrong perception. He pleaded ignorance as to suggestion that during audit, no objections are raised and that DGO has given satisfactory reply to his senior officers.

21. The DGO gave his evidence in chief examination, but later remained absent. Hence his evidence stood expunged.

22. From the objections and suggestions by the DGO and his counsel to witness makes it clear that the DGO had purchased computer before taking approval. But according to DGO, computer was needed for day to day work of grama panchayath. So under urgency, he purchased computer. Thereafter he got approval in the grama sabha. Same is

2
28.12.2018

permissible under Law. But he has not placed any materials to show that same is permissible under Law. Even otherwise, if computer was required for day to day work, the DGO could have taken approval before purchasing it. He has not explained the hurdle in getting approval before purchasing computer. Even special meeting could have been called to take approval. DGO has not explained as to why special meeting was not called.

23. Further with regard to not calling quotation and not obtaining estimation for expenditure of Rs.19,787/-, the case of DGO is that, the bills for purchasing UPS, wiring are all below Rs.5000/-. Hence he did not call for quotation. It is also his case that estimation is not necessary since the bill amount was below 5000/-. Of course, section 4 (e) (ii) of KTPP Act reads that -

"(e) where the procurement is by the Government Departments, State Government Undertakings, or any Board, Body or Corporation established by or under any law and owned or controlled by the Government or Zilla panchayaths constituted under the Karnataka Panchayath Raj Act, 1993 or City Municipal Corporations established under the Municipal Corporations Act, 1976 or City Municipal Councils established under the Karnataka Municipalities Act, 1964 or the Hyderabad Karnataka Areas Development Board constituted under the Hyderabad Karnataka Area Development Board Act, 1993 or Malnad Area Development Board constituted under the Malnad Area Development Board Act, 1991 or the Bayaluseeme Development Board constituted under the Bayaluseeme Development Board Act, 1994

(ii) in case of goods or services other than [the consultancy services and] construction works the value of which does not exceed rupees one lakh;"

28.12.2017

and section 5 of same Act reads as follows;

***“5. Procurement other than by tender prohibited:-
On and from the date of commencement of this Act no
Procurement Entity shall procure goods or services
except by inviting tenders for supply”***

24. According to this provision, if the expenditure is below Rs. 5000/- there is no need to issue tender and call for quotation. However the DGO had to call for price list before purchasing the materials. But the DGO has not explained why he did not take price list.

25. With regard to expenditure of Rs.29,700/- also, according to DGO, he had spent said amount on the decision of grama sabha in general body meeting for which no Technical and administrative approval was necessary. But he had not placed any material supporting his defence.

26. Overall, evidence placed by the disciplinary authority established the charge. Hence, I proceed to record the following:-

FINDINGS

27. The Disciplinary Authority has proved charges leveled against DGO.

28. Date of retirement of DGO is 31.7.2038

Pushpa V
28.12.2018

(PUSHPAVATHI.V)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) **List of witnesses examined on behalf of Disciplinary Authority.**

PW.1	Sri.M.J.Uday Kumar, S/o Jayanna Member of grama panchayath Muthihalli Thipaturu Taluk. Original
PW-2	Sri.Mallikarjuna Kamathagi, S/o Eshwarappa, the then ARLO-2 Karnataka Lokayukta, Bangalore Original

ii) **List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1	Ex.P-1 is the detailed complaint copy submitted by PW-1 to Karnataka Lokayukta office
Ex.P 2 & 3	Ex.P-2 and 3 are the complaint in form No. 1 and 2 submitted by PW-1 to Karnataka Lokayukta office.
Ex.P-4	Ex.P-4 are the documents submitted by PW-1 along with complaint
Ex.P5	Ex.P-5 are the comments dated: 18.8.2017 and supporting documents submitted by DGO.
Ex.P6	ExP-6 are the rejoinder dated: 3.10.2017 and supporting documents submitted by PW- 1

iii) **List of witnesses examined on behalf of DGO.**

DW-1	Sri.E.G.Shivaraj, Panchayath development officer, Mattihalli Grama panchayath, Kasaba Hobli, Tiptur Taluk, Tumkur District original
------	---

28.12.2017

iv) List of documents marked on behalf of DGO

Ex.D-1	Ex.D-1 is ಕ್ರಿಯಾ ಯೋಜನೆ of grama panchayath Mathihalli, Tippaturu Taluk, Tumkur District
--------	--

Push V 28.12.2014

(PUSHPAVATHI.V)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/316/2018/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.01.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Shri Shivaraj.E.G.,
Panchayath Development Officer, Mattihalli Grama
Panchayath, Kasaba Hobli, Tiptur Taluk, Tumkur
Dist. - reg.

Ref:- 1) Government Order No.RDP 852 GPS 2017 dated
22.12.2017.

2) Nomination order No. UPLOK-2/DE/
316/2018 dated 06.07.2018 of Upalokayukta,
State of Karnataka.

3) Inquiry report dated 28.12.2021 of
Additional Registrar of Enquiries-9, Karnataka
Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 22.12.2017 initiated the disciplinary proceedings against Shri Shivaraj.E.G., Panchayath Development Officer, Mattihalli Grama Panchayath, Kasaba Hobli, Tiptur Taluk, Tumkur Dist., [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.



2. This Institution by Nomination Order No. UPLOK-2/DE/316/2018 dated 06.07.2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO was tried for the charge of purchasing computer before obtaining the Kriya Yojane approved by the Grama Panchayath, not obtaining estimate towards wiring, purchase of UPS etc., not obtaining quotation, receipt for the amount spent etc., and thereby committed misconduct.
4. The Inquiry Officer (Additional Registrar of Enquiries- 9) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri Shivaraj.E.G., Panchayath Development Officer, Mattihalli Grama Panchayath, Kasaba Hobli, Tiptur Taluk, Tumkur Dist., is 'proved'.

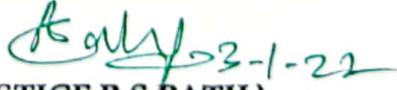
5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Enquiry Officer, DGO Shri Shivaraj.E.G. is due to retire from service on 31-07-2038.

7. Having regard to the nature of charge '*proved*' against the DGO and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of 'withholding two annual increments payable to DGO Shri Shivaraj.E.G., without cumulative effect'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.